

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 77 (ND)/2015

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
10.04.2018.**

**NAME OF THE COMPANY: Mr. Farooq Ahmad Shala Vs. M/s Peacock
Tours Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

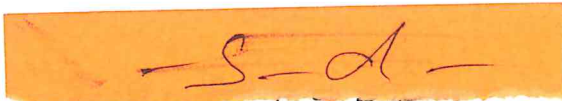
For the Petitioner: Mr. Rahul Kumar Singh and Ms. Priya Verma,
Advocates

For the Respondent: Mr. Shailesh Suman, Advocate

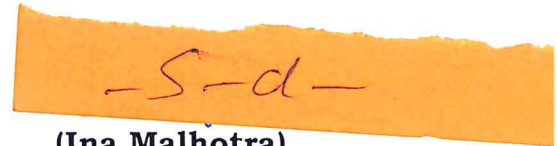
ORDER

It is submitted by the Ld. Counsel for the Respondent that the appeal pending before the Hon'ble High Court of Delhi impugning the orders of the erstwhile CLB have been decided in their favour.

Let a copy of the same be placed on record. List this case for final disposal on 27.8.2018. Reply, if any by the Respondents be filed within one week from today.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**